

IN THE HIGH COURT OF PUNJAB AND HARYANA AT CHANDIGARH

(Appellate Civil Jurisdiction)

FAO NO. 114 OF 2016

Malkit Kaur

VERSUS

Avtar Singh & Others

1. **Avtar Singh, s/o Karam Singh, r/o village and Post office
Khulli Khurd, Distt. Ludhiana.**

Whereas it has been proved to the satisfaction of this Court that the above named respondent cannot be served in an ordinary manner so notice is hereby issued Under Orders 5 Rule 20 of CPC against him to appear in this Court on **20.01.2020 (Actual)**, personally or through Advocate failing, which the matter will be heard and decided in his absence.

Given under my hand and the seal of this court on 10/01/2020.


SUPERINTENDENT CIVIL REVISION BRANCH



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